

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.66 of 1996 and 69 of 1996

Friday, this the 19th day of January, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. O.A. No.66/1996

- 1 Vikraman Nair P, S/o Parameswaran Pillai,  
Telephone Operator, Central Telephone  
Exchange, Trivandrum.
- 2 C Prakasan, S/o Chellappan Nair,  
Telephone Operator, Central Telephone  
Exchange, Trivandrum.
- 3 M Sreekumaran, S/o P Madhavan Pillai,  
Telephone Operator, Central Telephone  
Exchange, Trivandrum. .. Applicants

By Advocate M/s M R Rajendran Nair & Associates.

Vs.

- 1 The Assistant General Manager(Administration)  
Telecom District, Thiruvananthapuram.
- 2 The Chief General Manager, Telecommunications,  
Kerala Circle, Trivandrum.
- 3 The Chairman, Telecom Commission,  
Sanchar Bhavan, New Delhi. .. Respondents

By Advocate Mr TPM Ibrahim Khan, Sr.CGSC

2. O.A. 69/1996

Ashok Kumar V, S/o Velayudhan Pillai,  
Vadakkevithra Veedu, Kushavarkal Muttada P.O.,  
Trivandrum. Telephone Operator,  
Central Telephone Exchange, Trivandrum. .. Applicant

By Advocate M/s M R Rajendran Nair & Associates.

Vs

- 1 The Assistant General Manager (Administration),  
Telecom District, Trivandrum.
- 2 The Chief General Manager, Telecommunications,  
Kerala Circle, Trivandrum.
- 3 The Chairman, Telecom Commission,  
Sanchar Bhavan, New Delhi. .. Respondents

By Advocate Mr T P M Ibrahim Khan, Sr. CGSC

These applications having been heard on 19th January 1996, the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants herein challenge their transfer from the posts of Telephone Operators to the posts of Clerks.

2 In the reply statement, respondents state that such a course has been necessitated as certain posts have been rendered surplus due to modernisation of the Exchanges. It is said:

" Applicants in the above original application are transferred on the policy adopted by the Government in avoiding retrenchment."

According to respondents the choice is between transfer and retrenchment. We are not inclined to keep the posts proposed to be abolished, only to keep certain employees in position.

3 Applicants have made representations before respondent Chief General Manager and he will take a decision thereon within two weeks from today. No other directions are called for.

4 Original applications are disposed of with the aforesaid direction. No costs.

Dated the 19th January, 1996.

  
P V VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN